## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-15/2013(pt.)/2715/A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

Shri Ratnadip Bhattacharjee,

District & Sessions Judge,

Darrang, Mangaldai.

ル Dated Guwahati the // April, 2025.

Sub:

Casual leave and Restricted holiday.

Ref:-

Your letter Nos. DJ(D) 2327 dtd. 09.04.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 11.04.2025 as well as restricted holiday on 19.04.2025, along with station leave permission from the evening of 10.04.2025 till the evening of 22.04.2025. The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in his absence, the i/c CJM, Mangaldai will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-15/2013(pt.)/2716/A, dated , 11-04-7075

Copy to:

ر The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILA